ITEM NO.12 COURT NO.4 SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21059/2019
(Arising out of impugned final judgment and order dated 13-06-2019 in WA No. 1375/2019,WA No. 1376/2019, WA No. 1359/2019 and WA No. 1374/2019 passed by the High Court Of Kerala At Ernakulam)

THE SILPPI CONSTRUCTIONS CONTRACTORS Petitioner(s)
VERSUS
UNION OF INDIA & ANR. ETC. Respondent(s)

(FOR ADMISSION, I.R., IA No. 89119/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 89118/2019 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date : 17-06-2019 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SURYA KANT
(VACATION BENCH)

For Petitioner(s) Mr. Maninder Singh, Sr. Adv.
Ms. Anuradha Dutt, Adv.
Ms. Feresthe D. Sethna, Adv.
Ms. Suman Yadav, Adv.
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s) Mr. Yugandhara Pawar Jha, AOR

Mr. Joseph K., Adv.
Mr. Deepu T., Adv.
Mr. Raji Joseph, Adv.
Ms. Pragya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 21.06.2019.

Mr. Yugandhrara Pawar Jha, accepts notice for respondent No. 3.

Dasti service, in addition, is permitted.

Liberty to serve through the standing counsel for the respondent(s).

Signature Not Verified
Digitally signed by CHARANJEET KAUR
Date: 2019.06.17 16:24:37 IST
Reason:

[CHARANJEET KAUR] [SAROJ KUMARI GAUR]
A.R.-CUM-P.S. COURT MASTER